

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

37.

**IA-401/2022,
IA-399/2022,
IA-1963/2022 IN
C.P. (IB)/1056(MB)2020**

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **20.09.2022**

NAME OF THE PARTIES:

Axis Bank Limited

Vs

Talwalkars Better Value Fitness Limited

SECTION: 7, 66(1),45 (1) RULE 11 OF NCLT, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Yashish Chandra a/w Mr. Shivam Sharan, Ld. Counsel for the Liquidator present. Mr. Vishesh Kalra a/w Mr. Raturaj Bankar, Ld. Counsel for the Respondent No. 1, R-2 & R-5 in IA-401/2022 present. Mr. Vishal Narichania a/w Ms. Bharati, Ld. Counsel for the R-10 in 401/2022 present.
3. **IA-401/2022:** This Bench has directed to issue notice to the respondent through paper publication in IA-401/2022 on 15.07.2022. The Liquidator issued a paper publication on 30.07.2022 clearly indicating the next date of hearing.
4. Counsel for the R-1, R-2 and R-5 appeared and seeks time to file reply and counsel for the R-10 is appeared and reported that he has filed reply in IA-

401/2022. None for the remaining respondents even after substituted service. Remaining respondents set *ex-parte*.

5. **IA-1963/2022:** This is an application filed by the liquidator of the first progress report, the same is taken on record. Accordingly, IA-1963/2022 is **allowed and disposed** of.
6. List these IAs for hearing on **22.11.2022**.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)